

Notifications and Orders

(36) Delegation of power of Chief Administrator to Commissioner - No. 10/3/2/UTFI(I)-2000/5895. —

In exercise of the powers, conferred by subsection (2) of section 21 of the Capital of Punjab (Development and Regulation) Act, 1952, I, Rakesh Singh, Chief Administrator, Union Territory, Chandigarh, hereby delegate powers exercisable by me under sub-sections (1), (2) and (3) of section 10 of the said Act and the rules made thereunder, to Shri M.P, Singh, IAS, Commissioner, Municipal Corporation, Chandigarh, enabling him to hear appeals preferred in my Court up to 31st December, 1999 against the Orders passed by the Assistant Estate Officer exercising the powers of the Estate Officer, Union Territory, Chandigarh under, the said Act and the rules framed thereunder. (See Chandigarh Admit. Gaz. (Extra) dated 20-6-2000 at page 601]